

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 243/MP/2024 along with IA Nos. 58/2024 & 79/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for quashing / setting – aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e. Adani Wind Energy Kutch One Limited, amongst other reliefs.

Petitioner : Adani Wind Energy Kutchh One Limited (AWEKOL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 309/MP/2024

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No. 92/MP/12015.

Petitioner : MEIL Anpara Energy Limited (MAEL)

Respondents : Powergrid Corporation of India Limited and Ors.

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Lakshyajit Singh Bagdwal, Advocate, AWEKOL
Shri Biju Mattam, Advocate, AWEKOL
Shri Harshit Singh, Advocate, AWEKOL
Shri Jai Lal, Advocate, AWEKOL
Shri Akshaya Lal, Advocate, AWEKOL
Shri Avijeet Lala, Advocate, MAEL
Shri Chandan Kumar, Advocate, MAEL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Arshiya, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner in Petition No.243/MP/2024 pointed out that the reply of the Respondent, CTUIL, was received only yesterday, and the Petitioner may, thus, be permitted two weeks to file a rejoinder.

2. Learned counsel for the Respondent, CTUIL, submitted that the CTUIL has filed its reply in both these matters, and the issue involved being identical, they may be



taken up together for the hearing. Learned counsel also added that owing to certain issues in the mapping of CTUIL in Petition No. 243/MP/2024, its reply could not be uploaded on the e-filing portal, and accordingly, CTUIL may be permitted to upload its reply on the e-filing portal.

3. Considering the submissions made by learned counsel for the parties, the Commission permitted the Respondent, CTUIL to upload its reply in Petition No. 243/MP/2024 within a week and the Petitioners to file their rejoinder(s), if any, within two weeks thereafter. The interim directions issued in these matters will continue till the next date of hearing.

4. The matters will be listed for hearing on **10.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)